



भारत सरकार  
Government of India

भौगोलिक उपदर्शन पत्रिका

**GEOGRAPHICAL INDICATIONS JOURNAL**



बौद्धिक सम्पदा  
भारत  
**INTELLECTUAL  
PROPERTY INDIA**

भौगोलिक उपदर्शन पंजीकृति,  
बौद्धिक सम्पदा अधिकार भवन,  
जी.एस.टी. रोड, गिण्डी,  
चेन्नै - ६०० ०३२.

**Geographical Indications Registry,  
Intellectual Property Rights Building,  
G.S.T. Road, Guindy, Chennai - 600 032.**



**GOVERNMENT OF INDIA  
GEOGRAPHICAL INDICATIONS  
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**MAY 17, 2016 / VAISAKHA 27, SAKA 1938**

## INDEX

<b>S. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1	Official Notices	4
2	New G.I Application Details	5
3	Public Notice	6
4	GI Authorised User Applications	
	<i>Kullu Shawl – GI Application No. 19 &amp; 383</i>	7
	<i>Kashmir Sozani Craft – GI Application No. 48</i>	12
	<i>Kani Shawl – GI Application No. 51</i>	16
	<i>Muga Silk of Assam – GI Application No. 55 &amp; 384</i>	21
5	Notification – Additional Protection of Goods	25
6	General Information	26
7	Registration Process	28

## OFFICIAL NOTICES

**Sub:** Notice is given under Rule 41(1) of Geographical Indications of Goods (Registration & Protection) Rules, 2002.

1. As per the requirement of Rule 41(1) it is informed that the issue of Journal 82 of the Geographical Indications Journal dated 17<sup>th</sup> May, 2016 / Vaisakha 27, Saka 1938 has been made available to the public from 17<sup>th</sup> May, 2016.

## NEW G.I APPLICATION DETAILS

App.No.	Geographical Indications	Class	Goods
535	Thikkinampallil Aranmula Kannadi	20	Handicraft
536	Sikki Grass Products of Bihar (Logo)	20	Handicraft
537	Applique (Khatwa) Work of Bihar (Logo)	24 & 26	Handicraft
538	Sujini Embroidery Work of Bihar (Logo)	24 & 26	Handicraft
539	Molela Clay Work (Logo)	21	Handicraft
540	Blue Pottery of Jaipur (Logo)	21	Handicraft
541	Kathputlis of Rajasthan (Logo)	28	Handicraft
542	Chakhesang Shawls	24 & 27	Textiles
543	Nilambur Teak	31	Agriculture
544	Konark Stone Carving (Logo)	19	Handicraft
545	Mysore Sandalwood Oil	3	Manufactured
546	Mysore Sandal Soap	3	Manufactured
547	GCC Araku Valley Coffee	30	Agriculture
548	Girijan Turmeric Powder	30	Agriculture
549	Girijan Honey	30	Food Stuffs

**PUBLIC NOTICE**

No.GIR/CG/JNL/2010

Dated 26<sup>th</sup> February, 2010

**WHEREAS** Rule 38(2) of Geographical Indications of Goods (Registration and Protection) Rules, 2002 provides as follows:

**“The Registrar may after notification in the Journal put the published Geographical Indications Journal on the internet, website or any other electronic media.”**

**Now therefore**, with effect from 1<sup>st</sup> April, 2010, The Geographical Indications Journal will be Published and hosted in the IPO official website [www.ipindia.nic.in](http://www.ipindia.nic.in) free of charge. Accordingly, sale of Hard Copy and CD-ROM of GI Journal will be discontinued with effect from 1<sup>st</sup> April, 2010.

**Registrar of Geographical Indications**

**G.I. Authorised User Application No. - 2310 in respect of Kullu Shawl  
Registered GI Application No. - 19 & 383**

Application is made by, **M/s. Samaj Seva Kalyan Society**, Represented by Smt. Omi Devi, Village & Post: Seobag, Tehsil & District: Kullu, Himachal Pradesh – 175138, India dated November 02, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No – 19 & 383 in respect of Textile and Textile goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Samaj Seva Kalyan Society,
- (B) **Address** : M/s. Samaj Seva Kalyan Society,  
Represented by Smt. Omi Devi,  
Village: Seobag, Post: Tehsil & District: Kullu,  
Himachal Pradesh – 175138, India
- (C) **Date of Authorised User Application** : November 02, 2015
- (D) **Registered Geographical Indication** : **Kullu Shawl**




- (E) **Registered Proprietor** : H.P. Patent Information Centre, State Council for Science, Technology & Environment
- (F) **Address** : H.P. Patent Information Centre, State Council for Science, Technology & Environment, B-34, SDA Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 24
- (H) **Goods** : Class 24 - Textile and Textile goods

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**G.I. Authorised User Application No. - 2311 in respect of Kullu Shawl  
Registered GI Application No. - 19 & 383**

Application is made by, **M/s. Shivani Bunkar Production cum Sale Co-operative Industrial Society Limited**, Represented by Shri. Tejaswi Ram, Village: Sari, Post: Brehin, Sub – Tehsil: Sainj, District: Kullu, Himachal Pradesh – 175134, India dated November 02, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No – 19 & 383 in respect of Textile and Textile goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : M/s. Shivani Bunkar Production cum Sale  
Co-operative Industrial Society Limited,
- (B) **Address** : M/s. Shivani Bunkar Production Cum Sale  
Co-operative Industrial Society Limited,  
Represented by Shri. Tejaswi Ram,  
Village: Sari, Post: Brehin, Sub – Tehsil: Sainj,  
District: Kullu, Himachal Pradesh – 175134, India
- (C) **Date of Authorised  
User Application** : November 02, 2015
- (D) **Registered Geographical  
Indication** : **Kullu Shawl**
- 
- (E) **Registered Proprietor** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment
- (F) **Address** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment, B-34, SDA  
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 24
- (H) **Goods** : Class 24 - Textile and Textile goods

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**G.I. Authorised User Application No. - 2313 in respect of Kullu Shawl  
Registered GI Application No. - 19 & 383**


Application is made by, **M/s. Shivam Handloom and Handicraft Co-operative Industries**, Represented by Shri. Nand Lal, Village: Kahala, Post: Bandrol, Tehsil & District: Kullu, Himachal Pradesh – 175128, India dated November 11, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No – 19 & 383 in respect of Textile and Textile goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Shivam Handloom and Handicraft  
Co-operative Industries,
- (B) **Address** : M/s. Shivam Handloom and Handicraft  
Co-operative Industries,  
Represented by Shri. Nand Lal,  
Village: Kahala, Post: Bandrol, Tehsil & District:  
Kullu, Himachal Pradesh – 175128, India
- (C) **Date of Authorised  
User Application** : November 11, 2015
- (D) **Registered Geographical  
Indication** : **Kullu Shawl**
- 
- (E) **Registered Proprietor** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment
- (F) **Address** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment, B-34, SDA  
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 24
- (H) **Goods** : Class 24 - Textile and Textile goods

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**G.I. Authorised User Application No. - 2314 in respect of Kullu Shawl**  
**Registered GI Application No. - 19 & 383**


Application is made by, **M/s. Percha Handloom & Handicraft Weavers Production Cum Sale Industrial Co-operative Society**, Represented by Shri. Gopi Chand, Village: Kutla (Pori), Post: Mohani, Tehsil: Banjar, District: Kullu, Himachal Pradesh – 175123, India dated November 11, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No – 19 & 383 in respect of Textile and Textile goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Percha Handloom & Handicraft Weavers  
Production Cum Sale Industrial Co-operative  
Society,
- (B) **Address** : M/s. Percha Handloom & Handicraft Weavers  
Production Cum Sale Industrial Co-operative  
Society,  
  
Represented by Shri. Gopi Chand, Village: Kutla  
(Pori), Post: Mohani, Tehsil: Banjar, District: Kullu,  
Himachal Pradesh – 175123, India
- (C) **Date of Authorised  
User Application** : November 11, 2015
- (D) **Registered Geographical  
Indication** : **Kullu Shawl**
- 
- (E) **Registered Proprietor** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment
- (F) **Address** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment, B-34, SDA  
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 24
- (H) **Goods** : Class 24 - Textile and Textile goods

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**G.I. Authorised User Application No. - 2337 in respect of Kullu Shawl  
Registered GI Application No. - 19 & 383**

Application is made by, **M/s. Phungni Shawl Industry**, Represented by Shri. Krishan Lal, Village: Pashani, Post: Doghri, Tehsil & District: Kullu, Himachal Pradesh – 175102, India dated January 11, 2016 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kullu Shawl** under Application No – 19 & 383 in respect of Textile and Textile goods falling in Class 24 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Phungni Shawl Industry,
- (B) **Address** : M/s. Phungni Shawl Industry,  
Represented by Shri. Krishan Lal,  
Village: Pashani, Post: Doghri, Tehsil & District:  
Kullu, Himachal Pradesh – 175102, India
- (C) **Date of Authorised  
User Application** : January 11, 2016
- (D) **Registered Geographical  
Indication** : **Kullu Shawl**
- 
- (E) **Registered Proprietor** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment
- (F) **Address** : H.P. Patent Information Centre, State Council for  
Science, Technology & Environment, B-34, SDA  
Complex, Kasumpti, Shimla – 171009.
- (G) **Class** : 24
- (H) **Goods** : Class 24 - Textile and Textile goods

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**G.I. Authorised User Application No. – 2321 in respect of Kashmir Sozani Craft  
Registered GI Application No. - 48**

Application is made by, **Shri. Bashir Wani, S/o Bashir Ahmad Wani**, Elegant Store, 3, Poloview, Residency Road, Srinagar - 190001, Jammu & Kashmir, India dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No - 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bashir Wani, S/o Bashir Ahmad Wani
- (B) **Address** : Shri. Bashir Wani, S/o Bashir Ahmad Wani,  
Elegant Store, 3, Poloview, Residency Road,  
Srinagar - 190001, Jammu & Kashmir, India
- (C) **Date of Authorised  
User Application** : December 28, 2015
- (D) **Registered Geographical  
Indication** : **Kashmir Sozani Craft**




- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies  
Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 26
- (H) **Goods** : **Class 26** -Sozani Embroidery performed on  
different Apparels fabrics
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2329 in respect of Kashmir Sozani Craft  
Registered GI Application No. - 48**


Application is made by, **M/s. Cottage Hand Woven Handicrafts Exposition**, Represented By Mrs. Nasreen Rashid, 218/B, Firdous Colony, Buchpora, Srinagar – 190020, Jammu & Kashmir, India dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No - 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Cottage Hand Woven Handicrafts Exposition,
- (B) **Address** : M/s. Cottage Hand Woven Handicrafts Exposition,  
Represented By Mrs. Nasreen Rashid, 218/B,  
Firdous Colony, Buchpora, Srinagar – 190020,  
Jammu & Kashmir, India
- (C) **Date of Authorised  
User Application** : December 28, 2015
- (D) **Registered Geographical  
Indication** : **Kashmir Sozani Craft**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies  
Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 26
- (H) **Goods** : **Class 26** -Sozani Embroidery performed on  
different Apparels fabrics
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2332 in respect of Kashmir Sozani Craft  
Registered GI Application No. - 48**


Application is made by, **M/s. Cottage Handicrafts Exposition**, Represented By Mr. Nayeem Rashid Banday, H.No.218/B, Firdous Colony, Buchpora, Srinagar – 190020, Jammu & Kashmir, India, dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No - 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Cottage Handicrafts Exposition
- (B) **Address** : M/s. Cottage Handicrafts Exposition,  
Represented By Mr. Nayeem Rashid Banday,  
H.No.218/B, Firdous Colony, Buchpora,  
Srinagar – 190020, Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : December 28, 2015
- (D) **Registered Geographical Indication** : **Kashmir Sozani Craft**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 26
- (H) **Goods** : **Class 26** -Sozani Embroidery performed on  
different Apparels fabrics
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2336 in respect of Kashmir Sozani Craft  
Registered GI Application No. - 48**


Application is made by, **M/s. Cottage Carpet Industries**, Represented by Mr. Abdul Rashid Banday, H.No.218/B, Firdous Colony, Buchpora, Srinagar – 190020, Jammu & Kashmir, India dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kashmir Sozani Craft** under Application No - 48 in respect of Sozani Embroidery performed on different Apparels fabrics falling in Class 26, is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Cottage Carpet Industries
- (B) **Address** : M/s. Cottage Carpet Industries  
Represented by Mr. Abdul Rashid Banday,  
H.No.218/B Firdous Colony Buchpora,  
Srinagar – 190020, Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : December 28, 2015
- (D) **Registered Geographical Indication** : **Kashmir Sozani Craft**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 26
- (H) **Goods** : **Class 26** -Sozani Embroidery performed on different Apparels fabrics
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. – 2319 in respect of Kani Shawl  
Registered GI Application No. - 51**

Application is made by, **Shri. Mohamad Amin Kumar**, S/o Late Mohamad. Abdullah, Karala Pora, Hawal, Srinagar – 190011, Jammu & Kashmir, India, dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.


- (A) **Applicant** : Shri. Mohd. Amin Kumar, S/o Late Mohd. Abdullah
- (B) **Address** : Shri. Mohd. Amin Kumar, S/o Late Mohd. Abdullah  
Karala Pora, Hawal, Srinagar – 190011,  
Jammu & Kashmir, India
- (C) **Date of Authorised  
User Application** : December 28, 2015
- (D) **Registered Geographical  
Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies  
Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 25
- (H) **Goods** : **Class 25 - Shawls**
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2328 in respect of Kani Shawl  
Registered GI Application No. - 51**


Application is made by, **M/s. Cottage Hand Woven Handicrafts Exposition**, Represented by Mrs. Nasreen Rashid, House No. 218, Firdous Colony, Buchpora, Srinagar – 190020, Jammu & Kashmir, India, dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Cottage Hand Woven Handicrafts Exposition,
- (B) **Address** : M/s. Cottage Hand Woven Handicrafts Exposition,  
Represented by Mrs. Nasreen Rashid, House No.  
218, Firdous Colony, Buchpora, Srinagar – 190020,  
Jammu & Kashmir, India
- (C) **Date of Authorised  
User Application** : December 28, 2015
- (D) **Registered Geographical  
Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies  
Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 25
- (H) **Goods** : **Class 25 - Shawls**
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2330 in respect of Kani Shawl**  
**Registered GI Application No. - 51**


Application is made by, **Shri. Mohmin Bashir Wani, S/o Bashir Ahmad Wani**, Elegant Store, 3, Poloview, Residency Road, Srinagar – 190001, Jammu & Kashmir, India, dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Mohmin Bashir Wani, S/o Bashir Ahmad Wani
- (B) **Address** : Shri. Mohmin Bashir Wani, S/o Bashir Ahmad Wani, Elegant Store, 3, Poloview, Residency Road, Srinagar – 190001, Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : December 28, 2015
- (D) **Registered Geographical Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies Act, Registration Number: 5611-S/2007) Nowshera, Zadibal, Post Office: Nowshera, District: Srinagar – 190011, Jammu & Kashmir, India.
- (G) **Class** : 25
- (H) **Goods** : **Class 25 - Shawls**
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2333 in respect of Kani Shawl**  
**Registered GI Application No. - 51**


Application is made by, **M/s. Cottage Carpet Industries**, Represented by Mr. Abdul Rashid Banday, 218, Firdous Colony, Buchpora, Srinagar - 190020, Jammu & Kashmir, India, dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Cottage Carpet Industries,
- (B) **Address** : M/s. Cottage Carpet Industries,  
Represented by Mr. Abdul Rashid Banday, 218,  
Firdous Colony, Buchpora, Srinagar - 190020,  
Jammu & Kashmir, India
- (C) **Date of Authorised User Application** : December 28, 2015
- (D) **Registered Geographical Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 25
- (H) **Goods** : **Class 25 - Shawls**
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2334 in respect of Kani Shawl  
Registered GI Application No. - 51**

Application is made by, **M/s. Cottage Handicrafts Exposition**, Represented by Shri. Nageem Rashid Banday, 218, Firdous Colony, Buchpora, Srinagar - 190020, Jammu & Kashmir, India, dated December 28, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Kani Shawl** under Application No - 51 in respect of Shawl falling in Class 25 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : M/s. Cottage Handicrafts Exposition
- (B) **Address** : M/s. Cottage Handicrafts Exposition,  
Represented by Shri. Nageem Rashid Banday, 218,  
Firdous Colony, Buchpora, Srinagar - 190020,  
Jammu & Kashmir, India
- (C) **Date of Authorised  
User Application** : December 28, 2015
- (D) **Registered Geographical  
Indication** : **Kani Shawl**
- 
- (E) **Registered Proprietor** : TAHAFUZ, Srinagar
- (F) **Address** : TAHAFUZ, (Registered Under the J& K Societies  
Act, Registration Number: 5611-S/2007)  
Nowshera, Zadibal, Post Office: Nowshera,  
District: Srinagar – 190011, Jammu & Kashmir,  
India.
- (G) **Class** : 25
- (H) **Goods** : **Class 25 - Shawls**
- (I) **Represented by** : TAHAFUZ

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**G.I. Authorised User Application No. - 2315 in respect of Muga Silk of Assam  
Registered GI Application No. – 55 & 384**

Application is made by, **Shri. Pramod Kumar Das**, S/o. Late Khagendra Mohan Das, Village: Barhanti Rangamati, Post: Rangamati, Bijaynagar, District: Kamrup, Assam – 781122, India, dated November 11, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Muga Silk of Assam** under Application No – 55 & 384 in respect of Raw silk yarns and threads for textile use, Textile and Textile goods including Mekhela – Chadar, Shawls, dress materials, Sarees, Wall hangings, Clothing's/Garments, Foot wears, Head gear, Made ups, Ties, motifs, fashion wears, Quilt, furnishings & Upholstery, Cocoon falling in Class 23, 24, 25, 27, 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Pramod Kumar Das, S/o. Late Khagendra Mohan Das,
- (B) **Address** : Shri. Pramod Kumar Das, S/o. Late Khagendra Mohan Das, Village: Barhanti Rangamati, Post: Rangamati, Bijaynagar, District: Kamrup, Assam – 781122, India
- (C) **Date of Authorised User Application** : November 11, 2015
- (D) **Registered Geographical Indication** : **Muga Silk of Assam**




- (E) **Registered Proprietor** : Patent Information Centre
- (F) **Address** : Patent Information Centre, ASTEC, Assam Science Technology and Environment Council (ASTEC), 3<sup>rd</sup> Floor, City Co-operative Building, U.N.B. Road, Silpukhuri, Guwahati – 781003, Assam, India.
- (G) **Class** : 23, 24, 25, 27, 31
- (H) **Goods** : Class 23 – Raw silk yarns and threads for textile use;  
Class 24 - Textile and Textile goods including Mekhela – Chadar, Shawls, dress materials, Sarees, Wall hangings;  
Class 25 – Clothing's/Garments, Foot wears, Head gear, Made ups, Ties, motifs, fashion wears,  
Class 27 - Quilt, furnishings & Upholstery.  
Class 31 – Cocoon

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**G.I. Authorised User Application No. - 2316 in respect of Muga Silk of Assam  
Registered GI Application No. – 55 & 384**


Application is made by, **Shri. Bimal Chandra Das**, S/o. Late Mahendra Das, Village & Post: Sarpara, Bijaynagar, District: Kamrup, Assam - 781122 India, dated November 11, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Muga Silk of Assam** under Application No – 55 & 384 in respect of Raw silk yarns and threads for textile use, Textile and Textile goods including Mekhela – Chadar, Shawls, dress materials, Sarees, Wall hangings, Clothing's/Garments, Foot wears, Head gear, Made ups, Ties, motifs, fashion wears, Quilt, furnishings & Upholstery, Cocoon falling in Class 23, 24, 25, 27, 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Bimal Chandra Das, S/o. Late Mahendra Das
- (B) **Address** : Shri. Bimal Chandra Das, S/o. Late Mahendra Das,  
Village & Post: Sarpara, Bijaynagar, District:  
Kamrup, Assam - 781122 India
- (C) **Date of Authorised  
User Application** : November 11, 2015
- (D) **Registered Geographical  
Indication** : **Muga Silk of Assam**
- 
- (E) **Registered Proprietor** : Patent Information Centre
- (F) **Address** : Patent Information Centre, ASTEC, Assam  
Science Technology and Environment Council  
(ASTEC), 3<sup>rd</sup> Floor, City Co-operative Building,  
U.N.B. Road, Silpukhuri, Guwahati – 781003,  
Assam, India.
- (G) **Class** : 23, 24, 25, 27, 31
- (H) **Goods** : Class 23 – Raw silk yarns and threads for textile  
use;  
Class 24 - Textile and Textile goods including  
Mekhela – Chadar, Shawls, dress materials,  
Sarees, Wall hangings;  
Class 25 – Clothing's/Garments, Foot wears, Head  
gear, Made ups, Ties, motifs, fashion wears,  
Class 27 - Quilt, furnishings & Upholstery.  
Class 31 – Cocoon

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**G.I. Authorised User Application No. - 2317 in respect of Muga Silk of Assam  
Registered GI Application No. – 55 & 384**

Application is made by, **Shri. Satya Ram Das**, S/o. Prabhat Das, Village: Dakhala, Post: Bijaynagar, District: Kamrup, Assam – 781122, India, dated November 11, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Muga Silk of Assam** under Application No – 55 & 384 in respect of Raw silk yarns and threads for textile use, Textile and Textile goods including Mekhela – Chadar, Shawls, dress materials, Sarees, Wall hangings, Clothing's/Garments, Foot wears, Head gear, Made ups, Ties, motifs, fashion wears, Quilt, furnishings & Upholstery, Cocoon falling in Class 23, 24, 25, 27, 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Satya Ram Das, S/o. Prabhat Das,
- (B) **Address** : Shri. Satya Ram Das, S/o. Prabhat Das,  
Village: Dakhala, Post: Bijaynagar, District:  
Kamrup, Assam – 781122, India
- (C) **Date of Authorised  
User Application** : November 11, 2015
- (D) **Registered Geographical  
Indication** : **Muga Silk of Assam**
- 
- (E) **Registered Proprietor** : Patent Information Centre
- (F) **Address** : Patent Information Centre, ASTEC, Assam  
Science Technology and Environment Council  
(ASTEC), 3<sup>rd</sup> Floor, City Co-operative Building,  
U.N.B. Road, Silpukhuri, Guwahati – 781003,  
Assam, India.
- (G) **Class** : 23, 24, 25, 27, 31
- (H) **Goods** : Class 23 – Raw silk yarns and threads for textile  
use;  
Class 24 - Textile and Textile goods including  
Mekhela – Chadar, Shawls, dress materials,  
Sarees, Wall hangings;  
Class 25 – Clothing's/Garments, Foot wears, Head  
gear, Made ups, Ties, motifs, fashion wears,  
Class 27 - Quilt, furnishings & Upholstery.  
Class 31 – Cocoon

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**G.I. Authorised User Application No. - 2318 in respect of Muga Silk of Assam  
Registered GI Application No. – 55 & 384**

Application is made by, **Shri. Md. Rafikul Ali**, S/o. Late Ali Mahammad, Village: Dahali (Haligaon), Post: Bijaynagar, District: Kamrup, Assam – 781122, India, dated November 11, 2015 for Registration in Part-B for Authorised User in respect of Registered Geographical Indication **Muga Silk of Assam** under Application No – 55 & 384 in respect of Raw silk yarns and threads for textile use, Textile and Textile goods including Mekhela – Chadar, Shawls, dress materials, Sarees, Wall hangings, Clothing's/Garments, Foot wears, Head gear, Made ups, Ties, motifs, fashion wears, Quilt, furnishings & Upholstery, Cocoon falling in Class 23, 24, 25, 27, 31 is hereby advertised as accepted under sub-section (1) of Section 13 of Geographical Indications of Goods (Registration and Protection) Act, 1999.

- (A) **Applicant** : Shri. Md. Rafikul Ali, S/o. Late Ali Mahammad
- (B) **Address** : Shri. Md. Rafikul Ali, S/o. Late Ali Mahammad,  
Village: Dahali (Haligaon), Post: Bijaynagar,  
District: Kamrup, Assam – 781122, India
- (C) **Date of Authorised  
User Application** : November 11, 2015
- (D) **Registered Geographical  
Indication** : **Muga Silk of Assam**



- (E) **Registered Proprietor** : Patent Information Centre
- (F) **Address** : Patent Information Centre, ASTEC, Assam  
Science Technology and Environment Council  
(ASTEC), 3<sup>rd</sup> Floor, City Co-operative Building,  
U.N.B. Road, Silpukhuri, Guwahati – 781003,  
Assam, India.
- (G) **Class** : 23, 24, 25, 27, 31
- (H) **Goods** : Class 23 – Raw silk yarns and threads for textile  
use;  
Class 24 - Textile and Textile goods including  
Mekhela – Chadar, Shawls, dress materials,  
Sarees, Wall hangings;  
Class 25 – Clothing's/Garments, Foot wears, Head  
gear, Made ups, Ties, motifs, fashion wears,  
Class 27 - Quilt, furnishings & Upholstery.  
Class 31 – Cocoon

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## NOTIFICATION

*Additional Protection under Section 22 (2) of Geographical Indications of Goods (Registration & Protection) Act, 1999, vide Government of India notification dated October 01, 2010 has provided Additional Protection to Wines & Spirits*

### **Geographical Indications Details**

Geographical Indications: Tequila  
GI Application Number: 243  
Class: 33  
Goods: Alcoholic Beverages (Spirits)  
Date of Filing: September 26, 2011  
Status: Registered

### **Registered Proprietor Details**

Name: Consejo Regulador Del Tequila,  
Proprietor Address: A.C, Avenida Patria 723, Jardines de Guadalupe,  
45030, Zapopan, Jalisco, Mexico

Country: Mexico

Journal Number 45 Dated September 11, 2012  
74 Dated November 04, 2015

Certificate Number: 182

Additional Protection  
available from March 22, 2016

## General Information

### What is a Geographical Indication?

- It is an indication,
- It is used to identify agricultural, natural, or manufactured goods originating in the said area,
- It originates from a definite territory in India,
- It should have a special quality or characteristics unique to the geographical indication.

### Examples of possible Geographical Indications in India:

Some of the examples of Geographical Indications in India include Basmati Rice, Darjeeling Tea, Kancheepuram silk saree, Alphonso Mango, Nagpur Orange, Kolhapuri Chappal, Bikaneri Bhujia etc.

### What are the benefits of registration of Geographical Indications?

- It confers legal protection to Geographical Indications in India,
- It prevents unauthorized use of a registered Geographical Indication by others.
- It boosts exports of Indian Geographical indications by providing legal Protection.
- It promotes economic Prosperity of Producers.
- It enables seeking legal protection in other WTO member countries.

### Who can apply for the registration of a Geographical Indication?

Any association of persons, producers, organization or authority established by or under the law can apply.

The applicant must represent the interest of the producers.

The application should be in writing in the prescribed form.

The application should be addressed to the Registrar of Geographical Indications along with prescribed fee.

### Who is the Registered Proprietor of a Geographical Indication?

Any association of persons, producers, organisation or authority established by or under the law can be a registered proprietor. Their name should be entered in the Register of Geographical Indications as registered proprietor for the Geographical Indication applied for.

### Who is an authorized user?

A producer of goods can apply for registration as an authorized user, with respect to a registered Geographical Indication. He should apply in writing in the prescribed form along with prescribed fee.

### Who is a producer in relation to a Geographical Indication?

A producer is a person dealing with three categories of goods

- Agricultural Goods including the production, processing, trading or dealing.
- Natural Goods including exploiting, trading or dealing.
- Handicrafts or industrial goods including making, manufacturing, trading or dealing.

### Is registration of a Geographical Indication compulsory?

While registration of Geographical indication is not compulsory, it offers better legal protection for action for infringement.

**What are the advantages of registering?**

- Registration affords better legal protection to facilitate an action for infringement.
- The registered proprietor and authorized users can initiate infringement actions.
- The authorized users can exercise right to use the Geographical indication.

**Who can use the registered Geographical Indication?**

Only an authorized user has the exclusive rights to use the Geographical indication in relation to goods in respect of which it is registered.

**How long is the registration of Geographical Indication valid? Can it be renewed?**

The registration of a Geographical Indication is for a period of ten years.

Yes, renewal is possible for further periods of 10 years each.

If a registered Geographical Indication is not renewed, it is liable to be removed from the register.

**When a Registered Geographical Indication is said to be infringed?**

- When unauthorized use indicates or suggests that such goods originate in a geographical area other than the true place of origin of such goods in a manner which misleads the public as to their geographical origins.
- When use of Geographical Indication results in unfair competition including passing off in respect of registered Geographical indication.
- When the use of another Geographical Indication results in a false representation to the public that goods originate in a territory in respect of which a Geographical Indication relates.

**Who can initiate an infringement action?**

The registered proprietor or authorized users of a registered Geographical indication can initiate an infringement action.

**Can a registered Geographical Indication be assigned, transmitted etc?**

No, A Geographical Indication is a public property belonging to the producers of the concerned goods. It shall not be the subject matter of assignment, transmission, licensing, pledge, mortgage or such other agreement. However, when an authorized user dies, his right devolves on his successor in title.

**Can a registered Geographical Indication or authorized user be removed from the register?**

Yes, The Appellate Board or the Registrar of Geographical Indication has the power to remove the Geographical Indication or authorized user from the register. The aggrieved person can file an appeal within three months from the date of communication of the order.

**How a Geographical Indication differs from a trade mark?**

A trade mark is a sign which is used in the course of trade and it distinguishes goods or services of one enterprise from those of other enterprises. Whereas a Geographical Indication is used to identify goods having special characteristics originating from a definite geographical territory.

## THE REGISTRATION PROCESS

In December 1999, Parliament passed the Geographical Indications of Goods (Registration and Protection) Act 1999. This Act seeks to provide for the registration and protection of Geographical Indications relating to goods in India. This Act is administered by the Controller General of Patents, Designs and Trade Marks, who is the Registrar of Geographical Indications. The Geographical Indications Registry is located at Chennai.

The Registrar of Geographical Indication is divided into two parts. Part 'A' consists of particulars relating to registered Geographical indications and Part 'B' consists of particulars of the registered authorized users.

The registration process is similar to both for registration of geographical indication and an authorized user which is illustrated below:

